

Notifications of the Government of Tamil Nadu re. Rural Development and Local Administration

SHRI H. K. L. BHAGAT: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notifications:—

(i) Notification G.O. Ms. No. 1413, Rural Development and Local Administration, dated the 10th September, 1975.

(ii) Notification G.O.Ms. No. 1873, Rural Development and Local Administration, dated the 6th November, 1975.

(iii) Notification G. O. Ms. No. 1803, Rural Development and Local Administration, dated the 19th November, 1975.

(iv) Notification G.O. Ms. No. 1885, Rural Development and Rural Administration, dated the 3rd December, 1975.

(v) Notification G.O.Ms. No. 1895, Rural Development and Local Administration, dated the 3rd December, 1975.

(vi) Notification G.O.Ms. No. 231, Rural Development and Local Administration, dated the 3rd March, 1976, publishing the Tamil Nadu Town and Country Planning Board (Preparation and Submission of Annual Report) Rules.

(vii) Notification G.O.Ms. No. 1166, Rural Development and Local Administration, dated the 30th June, 1976.

[Placed in Library. See No. LT-11363/78 for (i) to (vii) 136/76].

Fifth Five Year Plan 1974—79

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the "Fifth Five Year Plan 1974—79". [Placed in Library. See No. LT 11364/76].

I. Sugarcane (Control) Amendment Order, 1976

II. Corrigenda to Notification G.S.R. No. 402 (E)/ESS Com/Sugarcane Dated 25th September, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHIB P. SHINDE): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Food), Notification G.S.R. No. 815(E) | Ess. Com. | Sugarcane, dated the 24th September, 1976, publishing the Sugarcane (Control) Amendment Order, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

II. A copy of the Ministry of Agriculture and Irrigation (Department of Food). Notification G.S.R. No. 79(E)/Ess. Com./Sugarcane, dated the 13th September, 1976, publishing Corrigenda to the English version of Government Notification G.S.R. No. 402(E) | Ess. Com. | Sugarcane, dated the 25th September, 1974. [Placed in Library. See No. LT--40/76 for (I) and (II)]

I. Electricity Supply Amendment Ordinance, 1976 (No. 130F 1976).

II. The Arms (Amendment) Rules, 1976.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Electricity Supply Amend-